

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/1692/2024 C.P. (IB)/4356(MB)2019

IN THE MATTER OF

Jayprabhu Industries LLP

... Petitioner

Vs

Mudra Denim Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ayush Rajani (PH)

For the Respondent:

ORDER

IA 1692 of 2024- Notice of Motion- **Registry and Applicant are directed to issue notice** to the Respondents and to submit service report along with notice copy sent to Respondents, postal receipt, track report/acknowledgement before the next date of hearing.

Upon service, the Respondents are directed to file the reply before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **26.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/